

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 123/TL/2012

Coram:

**Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member**

Date of Order : 16.1.2013

In the matter of

Application under Section 14 (a) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of transmission licence and other related matters) Regulations, 2009 with respect to transmission licence to Torrent Energy Limited.

And

In the matter of

Torrent Energy Limited, Ahmedabad

...Petitioner

Vs.

Power Grid Corporation of India Limited & Others

...Respondents

INTERIM ORDER

The Commission heard the parties in petition No.123/TL/2012 regarding the application of the petitioner for grant of transmission licence for the 400 kV TEL(DGEN) CCPP – Navsari (PGCIL) Sub-station Transmission line and the order in the petition was reserved.



2. The Commission has perused the materials on record and the submissions of the parties. The Commission is of view that the following issues need further clarifications from the Central Transmission Utility and Central Electricity Authority :-

- (i) Whether subject transmission line being developed by Torrent Energy Limited was planned as part of the coordinated transmission planning?
- (ii) At this point of time, whether the said transmission line can be operated in the dedicated mode?
- (iii) Whether the transmission line will lose its dedicated character on account of its connectivity to the transmission line of PGCIL, which is also connected to other generators in the region?

2. The reply to the above queries be submitted under affidavit by 28.01.2013.

Sd/-
(M.Deena Dayalan)
Member

Sd/-
(V.S.Verma)
Member

Sd/-
(S.Jayaraman)
Member

Sd/-
(Dr. Pramod Deo)
Chairperson

